

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DE LHI**  
**PRINCIPAL BENCH**

**ITEM No. 03**  
**CP 35/241-242/PB/2022**

**IN THE MATTER OF:**

Flovel Hydro Technologies Pvt Ltd. & anr. ... Applicant/Petitioner  
Vs  
Mecamidi HPP India Pvt Ltd & Ors. ... Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 09.03.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Mr. Sudhir Makkar, Sr. Adv. with Mr. Saumya Gupta,  
Mr. Shaishir Divatia, Advs.  
For Respondent : Mr. P. Nagesh, Sr. Adv. with Mr. Ankur Goel & Mr.  
Saket Singh, Advs. for R-1, 2, 3 & 4.  
Ms. Ramni Taneja, Adv for Mecamidi SA through Jean  
Leon Zekri for R-7  
For G.H. Energy : Mr. Nakul Mohta, Mr. Bharat Monga, Advs. R-8

**ORDER**

This matter is connected with item No. 1 i.e. 188/241-242/PB/2021, there are interconnected issues involved, which the Ld. Counsel wants to address this Bench.

At the request of Ld. Counsels, list the matter **on 13.04.2023** for a physical hearing.

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**